

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary
Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HAREON SOLAR INDIA PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	HAREON SOLAR INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	15 th January, 2015
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of NCT Delhi & Haryana
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74140DL2015PTC275518
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Flat No. 1005A, 10th Floor, Indra Prakash Building Plot No. 21, Barakhamba Road, Central Delhi, New Delhi, Delhi, India-110001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	24 th September, 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ms. Manisha Rawat A-1/B, Third Floor, T-02, Sector-16, Noida, Uttar Pradesh-201301 manisharawatfcs@gmail.com Ph. 0120-4227699 Registration No.: IBBI/IPA-002/IP-N00233/2017-18/10684
8.	LAST DATE FOR SUBMISSION OF CLAIMS	24 th October, 2024

Notice is hereby given that the HAREON SOLAR INDIA PRIVATE LIMITED has commenced voluntary liquidation on 24th September, 2024.

The stakeholders of HAREON SOLAR INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 24th October, 2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Manisha Rawat,
(Liquidator)

Regn. No. IBBI/IPA-002/IP-N00233/2017-18/10684
AUTHORISATION FOR ASSIGNMENT (AFA)-
AA2/10684/02/180125/203224
Valid upto 18.01.2025

Date: 27 September, 2024
Place: Noida